

Filing No. 8069/2020

Vikash Kumar Tiwary vs. The State of Jharkhand

Advocate's name – Sheo Kumar singh

Defects:

- 2.Limitation expired on 16/05/2020, delayed by 13 days.
- 3.(a) Trial Court Judgment A/F of Rs. 140/- short.
- 4.(b) Appellate court Judgment A/F of Rs. 540/- short.
- 5.Either C.C. Of surrender certificate with A/F or vak from jail may be given.
- 6.(i) Name of the petitioner in the impugned order dated 11.02.2020 passed in Cr. Appeal no. 23/2019 differs from the same in the impugned order dated 23.02.2019 passed in G.R. no. 2199/2016, which may be verified and accordingly its correctness at index, page no. 1, vakalatnama and other places may also be verified.
7. (ii) Page no. 22 is handwritten. True typed copy of the same may be given.
- 8.(iii) Statement given at para 1 and prayer may properly be given.
- 9.(iv) Para 4 statement of affidavit may be verified.
- 10.(v) P.S. Case no. in opening para of impugned order dated 11.02.2020 differs from the same at the cause title of the same. Hence, its correctness at para 1, 6, aggrieved and prayer para may be verified.
- 11.(vi) Signature of the Ld. Advocate is missing at P.Form.
- 12.(vii) Limitation petition may be filed.
- 13.